
Act 15 of 1990

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Madhya Pradesh
Makhanlal Chaturvedi Rashtriya
Patrakarita Avam Sanchar
Vishwavidyalaya

MADHYAPRADESH ACT
No. 15 of 1990
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MADHYA PRADESH ACT
No. 15 of 1990

*THE MADHYA PRADESH MAKHANLAL CHATURVEDI RASHTRIYA PATRAKARITA AVAM SANCHAR VISHWAVIDYALAYA ADHINIYAM, 1990.

[Received the assent of the Governor on the 14th August 1990; assent first published in the “Madhya Pradesh Gazette” (Extra ordinary), dated the 16 August 1990.]

*An Act to establish and incorporate Makhanalal Chaturvedi Rashtriya Patrakarita Avam Sanchar Vishwavidyalaya.

Be it enacted by the Madhya Pradesh Legislature in the Forty-first Year of the Republic of India as follows :-

Short title and 1. *(1) This Act may be called the Madhya Pradesh Makhanalal Chaturvedi Rashtriya Patrakarita Avam Sanchar Vishwavidyalaya Adhiniyam, 1990.

Commencement

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions #2.

In this Act, unless the context otherwise requires, -

(i) “Academic Council means the Academic Council of the University;

(ii) “Chairman” means the Chairman of the General Council of the University;

(iii) “General council” means the General Council of the University;

(iv) “Managing Committee” means the Managing Committee of the University constituted under section 29;

*Citation, Long title and section 1(1) Amended by the M.P. Makhanalal Chaturvedi Rashtriya Patrakarita Vishwavidyalaya Sansthan (Sanshodhan) Adhiniyam 2006 (No. 8 of 2006) i.e. Amdt Act 8 of 2006.

# Substituted by Amdt. Act. 8 of 2006.
(v) “President” means the President of the Managing Committee;

(vi) “Rector” means the Rector of the University;

(vii) “Regulations” means the Regulations of the University made under this Act;

(viii) “University” means the Makhanalal Chaturvedi Rashtriya Patrakarita Avam Sanchar Vishwavidyalaya established under sub-section (1) of Section 3, which will be known in English as “Makhanalal Chaturvedi National University of Journalism and Communication”;

(ix) “Vice Chancellor” means the head of the University;

Establishment 3. *(1) With effect from such date as the State Government may by notification, appoint, there shall be established in the State of Madhya Pradesh a University by the name of the Makhanalal Chaturvedi Rashtriya Patrakarita Avam Sanchar Vishwavidyalaya, which shall consist of the General Council, the Academic Council and the Vice Chancellor.

(2) The University shall be a body corporate by the name aforesaid, having perpetual succession and common seal with power, subject to the provisions of this Act, to acquire and hold property, to contract and shall, by the said name sue and be sued.

(3) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by a person duly authorized by the Vice Chancellor and all processes in such suits shall be issued to and served on such authorised person.

(4) The headquarters of the University shall be at Bhopal.*

**Objects of University.**

*4. The objects of the University shall be—

(i) to develop the University into a national centre of teaching, training and research in the field of Journalism, Mass Communication, Information Technology and allied fields with special focus on Hindi Journalism;

(ii) to institute degrees, diplomas, certificates and other academic distinctions;

(iii) to organize refresher courses, roundtables, seminars and workshops;

(iv) to develop professional with excellence;

(v) to bring out publications; and

(vi) to take all necessary steps to achieve the aforementioned objectives.*

**Powers and functions of University.**

5. The powers and functions of the University shall be—

(i) to administer and manage the University and such centres for research, education and instructions as are necessary for the furtherance of the objects of the University;

(ii) to provide for instructions in such branches of knowledge or learning as the University may think fit in furtherance of its objectives and to make provision for research and for advancement and dissemination of knowledge; *

(iii) to organise and undertake extra-mural teaching and extension services;

(iv) to hold examinations and to grant diplomas or certificates, and to confer degree and other academic distinctions on persons subject to such conditions as the University may determine and to withdraw any such diplomas, certificates, degrees or other

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1. In the text for the words "Sansthan" "Director General" "Executive Director" the words "University" "Vice-Chancellor" "Rector" respectively substituted by Amdt. Act. 8 of 2006.

academic distinctions other than honorary degrees for good and sufficient reasons;

(v) to confer honorary degrees or other distinctions in the manner laid down in the regulations;

(vi) to fix, demand and receive fees and other charges;

(vii) to institute and maintain halls and hostels and to recognise places of residence for the students of the University and to withdraw such recognition accorded to any such place or residence;

(viii) to establish such special centres, specialised study centres or other units for research and instructions as are, in the opinion of the University, necessary for the furtherance of its objects;

(ix) to create academic, technical, administrative, ministerial and other posts and to make appointments thereto;

(x) to regulate and enforce discipline among the employees of the University and to take such disciplinary measures as may be deemed necessary in the manner laid in the regulations;

(xi) to institute professorships, associate professorships assistant professorships, readerships, lecturerships and any other teaching, academic or research posts required by the University;

(xii) to appoint persons as professors, associate professors, assistant professors, readers, lecturers and otherwise as teachers and researchers of the University;

(xiii) to institute and award fellowships, scholarships, prizes and medals;
3(xiv) to admit to its privileges, colleges and institutions not maintained by the University, to withdraw all or any of these privileges and to take over management in the manner and under conditions prescribed by the Regulations; 3

(xv) to sponsor and undertake research in all aspects of journalism and mass communications;

(xvi) to co-operate with any other organisation in the matter of education, training and research in journalism and mass communication for such purposes as may be agreed upon on such terms and conditions as the University may from time to time determine;

(xvii) to co-operate with institutions of higher learning in any part of the world having objects wholly or partially similar to those of the University by exchange of teachers and scholars and generally in such manner as may be conducive to the common object;

(xviii) to regulate the expenditure and to manage the accounts of the University;

(xix) to establish and maintain within the University premises or elsewhere, such class rooms, study halls, office and guest houses as the University may consider necessary and adequately furnish the same and to establish and maintain such libraries and reading rooms as may appear necessary for the University;

(xx) to receive grants, subventions, subscriptions, donations and gifts for the purpose of the University and consistent with the objects for which the University is established;

(xxi) to purchase, take on lease or accept as gifts or otherwise any land or building or works, which may be necessary or convenient for the purpose of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such building or works;

(xxii) to sell, exchange, lease or otherwise dispose of all or any portion of the properties of the University, movable or immovable on such terms as it may think fit and proper without prejudice to the interest and activities of the University;

(xxiii) to draw and accept, to make and endorse, to discount and negotiate Government of India and other promissory notes, bills of exchange, cheques or other negotiable instruments, with the prior permission of the State Government;

(xxiv) to execute conveyances, transfers, reconveyances, mortgages, leases, licences and agreements in respect of property, movable or immovable including Government securities belonging to the University or to be acquired for the purpose of University;

(xxv) to appoint in order to execute an instrument or transact any business of the University, any person as it may deem fit;

(xxvi) to give up and cease from carrying on any classes or departments of the University;

(xxvii) to enter into any agreement with Central Government, State Government, the University Grants Commission or other authorities for receiving grants;

(xxviii) to accept grants of money, securities or property of any kind on such terms as may deem expedient;
to raise and borrow money on bonds, mortgages, promissory notes or other obligations or securities founded or based upon all or any of the properties and assets of the University or without any securities and upon such terms and conditions as it may think fit and to pay out of the funds of the University, all expenses incidental to the raising of money, and to repay and redeem any money borrowed;

(xxx) to invest the funds of the University or money entrusted to the University in or upon such securities and in such manner as it may deem fit and, from time to time, transpose any investment;

(xxxi) to make such regulations as may, from time to time, be considered necessary for regulating the affairs and the management of the University and to alter, modify and to rescind them;

(xxxii) to constitute for the benefit of the academic, technical, administrative and other staff, in such manner and subject to such conditions as may be prescribed by the regulations, pensions, insurance, provident fund and gratuity as it may deem fit and to make such grants as it may think fit for the benefit of the employees of the University and to aid in establishment and support of the associations, institutions, funds, trusts and conveyance calculated to benefit the staff and the students of the University;

(4)(xxxiii) to delegate all or any of its powers to the Vice-Chancellor, the Rector of the University or any committee or sub-committee or any one or more members of its body or its officers: and

(xxxiv) to do all such other acts and things as the

University may consider necessary conducive or incidental to the attainment or enlargement of the aforesaid objects or any one of them.

Prohibition of 6. discrimination in all matters connected with University.

The University shall not discriminate against any citizen of India on grounds of religion, race, caste, sex, place of birth, political or other opinion or any one of them in the exercise of powers or performance of functions conferred or imposed upon it by or under this Act.

Teaching in 7. University

(1) All recognized teaching in connection with the degree, diplomas and certificates of the University shall be conducted, under the control of the Academic Council, by the teachers or guest faculty of the University, in accordance with the syllabus prescribed by the regulations;

(2) The courses and curricula and the authorities responsible for organising such teaching shall be such as prescribed by the regulations.

Visitor of 8. University

(1) The Vice-President of India shall be the Visitor of the University.

(2) The visitor –

(i) shall preside over the convocations;

(ii) shall have the right to visit and inspect the University and any of its activities;

(iii) may call for a report on any or all activities from the Vice-Chancellor which shall be submitted through the Chairman;

(iv) shall have the right to cause an inspection to be made by such person or persons as he may direct, of the University and its activities and to cause an inquiry to be made in any matter related to the University;
shall address the Vice-Chancellor with reference to any proposed inspection or enquiry and the result of the same. The Visitor's views shall be communicated to the General Council and actions proposed to be taken in pursuance of the Visitor's views.

(3) The General Council shall communicate through the Vice-Chancellor to the Visitor such action, if any, as it proposes to take or has been taken on the result of such inspection or enquiry.

**Officers of University.**

The following shall be the officers of the University :-

1. The Vice-chancellor;
2. The Rector;
3. The Heads of Departments; and
4. Such other Officers as may be prescribed by the Regulations.  

**Vice-Chancellor.**

The Vice-Chancellor of the University shall be appointed by the General Council:

Provided that the Director General in office immediately before the date of coming into force of the Madhya Pradesh Makanlal Chaturvedi Rashtriya Patrakarita Vishwavidyalaya Sansthan (Sanshodhan) Adhiniyam, 2006 shall continue in office for the unexpired term of his appointment and shall be known as “Vice-Chancellor”.  

Subject to the specific and general directions of the General council, the Vice-Chancellor shall exercise all powers of the Managing Committee in the management and administration of the University, that have been delegated to him by the Managing Committee.

The Vice-Chancellor shall be a professional

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6 Section 10(1) Substituted by Amdt. Act. 8 of 2006.
man from any branch of Journalism or mass communication with over twenty years experience at a senior level in public or private sector.

(4) The Vice-Chancellor shall -

(a) ensure that the provisions of this Act and the regulations are duly observed, and he shall have powers as are necessary for that purpose;

(b) convene the meetings of the General Council, and perform all other acts, as may be necessary to give effect to the provisions of this Act;

(c) represent the University in suits or proceedings by or against the University, sign powers of attorney and verify the pleading or depute representatives for the purpose;

(d) have all powers relating to the proper maintenance of discipline in the University.

(5) If in the opinion of the Vice-Chancellor any emergency has arisen which requires immediate action to be taken, the Vice-Chancellor shall take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer, authority, committee or other body as would have in the ordinary course dealt with the matter:

Provided that the action taken by the Vice-Chancellor shall not commit the University to any recurring expenditure for a period of more than six months and also that Vice-Chancellor shall not create any post or make any appointment without the sanction of the Managing Committee:

Provided further that where any such action
taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer, within thirty days from the date on which such action is communicated to him, an appeal to the General Council.

(6) On receipt of a report under sub-section (5) if the Authority, Committee or body concerned does not approve of the action taken by the Vice-Chancellor it shall refer the matter to the Chairman whose decision thereon shall be final.

(7) The action taken by the Vice-Chancellor under sub-section (5) shall be deemed to be the action taken by the appropriate authority until it is set aside by the Chairman on a reference made under sub-section (6) or is set aside by the General Council on an appeal under sub-section (5).

(8) The Vice-Chancellor shall –

(i) decide the participation of staff and students in workshops/seminars and study tours;

(ii) make appointments to the non-officer cadres in a manner prescribed by the General Council;

(iii) have powers to take disciplinary action against staff of the University subordinate to him;

(iv) maintain high standards of education;

(v) finalise holdings of seminars/workshops, short-term refresher courses at the University.

(9) The Vice-Chancellor shall be the head of the University.

(10) The Vice-Chancellor shall be the Convenor of the Academic Council and shall convene
its meetings and maintain all records of the Academic Council.

(11) The Vice-Chancellor shall be responsible for carrying out decisions of the Academic Council.

Rector 11. (1) The Rector of the University shall be appointed by the Chairman of the General Council after consultation with the Vice-Chancellor:
Provided that the Executive Director in office immediately before the date of coming into force of the Madhya Pradesh Makhanlal Chaturvedi Rashtriya Patrakarita Vishwavidyalaya Sansthan (Sanshodhan) Adhiniyam, 2006 shall continue in office for the unexpired term of his appointment and shall be known as Rector.

(2) The Rector shall exercise such powers and perform such duties of the Vice-Chancellor as the Vice-Chancellor may delegate to him.

(3) The Rector shall be a person who has experience of at least twenty years on a responsible post in the field of administration.

(4) The Rector shall be the head of the general administration and financial administration of the University. 7

Heads of the 12. (1) There shall be a Head of the Department for each of the Departments in the University.

(2) The powers, function, manner of appointment and the conditions of service of the Heads of the Departments shall be such as may be prescribed by the regulations.

Other officers and employees 13. (1) Subject to the regulations made for the purpose every other officer or employee of

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the University shall be appointed under a written contract setting out the conditions of service as prescribed by the regulations which shall be lodged with the University and a copy thereof furnished to the officer or employee concerned.

(2) Any dispute arising out of the contract between the University and any of its officers or employees shall, at the request of the officer or the employee concerned, at the instance of the University be referred to a Tribunal for arbitration consisting of three members appointed by the General Council as prescribed by the regulations. The decision of the Tribunal shall be final and binding.

Authors of University

The following shall be the authorities of the University :-

(i) the General Council;
(ii) the Academic Council;
(iii) the Managing Committee;
(iv) the Finance Committee;
(v) the Vice Chancellor;
(vi) the Rector; and
(vii) Such other authorities as may be declared by the regulations to be the authorities of the University.8

General Council.

The General Council shall consist of the following persons; namely :-

(i) Chief Minister of Madhya Pradesh;
(ii) Minister in-charge of Finance, Government of Madhya Pradesh;
(iii) Minister in-charge of Public Relations, Government of Madhya Pradesh;

8 Substituted by Amdt. Act. 8 of 2006.
(iv) Minister in-charge of Education, Government of Madhya Pradesh;
(v) The Leader of the Opposition in Madhya Pradesh Vidhan Sabha;
(vi) A Member of Parliament to be nominated by the Speaker of the Lok Sabha;
(vii) A Rajya Sabha Member to be nominated by the Chairman of the Rajya Sabha;
(viii) The Chairman, Press Council of India;
(ix) One, representative each from five States Selected by the Chief Minister of Madhya Pradesh from amongst the persons nominated by the Chief Ministers of respective State;
(x) a nominee of the Editors Guild belonging to Indian language press;
(xi) a reputed mass communication expert to be nominated by the State Government;
(xii) a reputed teacher of Journalism to be nominated by the State Government;
(xiii) a nominee of Public Relation Society of India;
9(xiv) Principal Secretary,9 Public Relation Government of Madhya Pradesh;
(xv) the Chairman, Indian Institute of Mass Communication or his nominee;
(xvi) a nominee of Ministry of Human Resources, Government of India;
10(xvii) one expert from the field of information Technology to be nominated by the State Government;
(xvii-a) one professor of the University Teaching Department to be nominated by the Vice-Chancellor in rotation;10

9 For the word "secretary" the words "Principal Secretary" substituted by Amdt. Act 8 of 2006
(xviii) a nominee of University Grants commission;

10(xix) Vice-Chancellor of the University;

(xx) Editor of the largest circulated Indian language newspaper in India;

(xxi) Editor of the largest circulated Hindi Daily newspaper in India;

10(xxii) Principal Secretary finance, Government of Madhya Pradesh;

(xxiii) Editor of a Hindi daily of Madhya Pradesh;

10(xxiv) The Rector of the University;

(xxv) One nominee of Indian Newspaper Society belonging to Indian language press;

(xxvi) Two eminent public figures hailing from Madhya Pradesh to be nominated by the State Government;

(xxvii) Five Editors of Indian language press subject to the condition that not more than one shall be from one language to be nominated by the State Government;

(xxviii) One Editor each of a reputed Hindi daily from five different States to be nominated by the Chief Minister of Madhya Pradesh;

(xxix) A Vice-Chancellor of a University of Madhya Pradesh to be nominated by the Chancellor.

(2) The General Council shall be the supreme authority of the University.

(3) The administration, management and control of the University and the income thereof shall be vested with the General Council which shall control and administer the property and funds of the University.

Chairman and Secretary

16. (1) The Chief Minister of Madhya Pradesh shall be the Chairman of the General Council of the University.

(2) The Vice-Chancellor of the University shall be Secretary of the General Council.

Terms of office 17. The term of office of the members of the General Council shall, subject to the provisions of sub-sections (2) and (3), be four years.

(2) Where a member of the General council becomes such member by virtue of the office or appointment he holds or is a nominated member, his membership shall terminate when he ceases to hold such office or appointment or as the case may be, his nomination is withdrawn.

(3) A Member of the General Council shall cease to be a member, if he resigns or becomes of unsound mind, or becomes insolvent or is convicted of a criminal offence involving moral turpitude or if a member other than the Vice-Chancellor and the Rector accepts a full time appointment in the University or if he fails to attend two consecutive meetings of the General Council without the leave of the Chairman.

(4) A member of the General council may resign his office by a letter addressed to the Chairman and such resignation shall take effect as soon as it is accepted by the Chairman.

(5) Any vacancy in the General Council shall be filled either by appointment or nomination, as the case may be, of a person by the respective authority entitled to make the same and the person so appointed or nominated shall hold office so long only as the member in whose place he is appointed or nominated could have held office if the vacancy had not occurred.

Powers of the General Council. The General council shall have all the powers necessary for the administration or management of the University or for

conducting its affairs, including the power to review the action of all other committees and shall exercise all powers of the University not otherwise provided in this Act.

(2) Without prejudice to the generality of the power conferred by subsection (1), the General Council shall -

(a) recommend the broad policies and programmes of the University and suggest measures for improvement and development of the University;

(b) consider and pass the resolution of the annual report, the financial estimates and audit report of such accounts; and

(c) perform such other functions as it may deem necessary for the better functioning and administration of the University.

Meeting of 19. General Council.  

(1) The General Council shall meet at least once a year. Annual meeting of the General Council shall be held on a date to be fixed by the Chairman.

(2) The Chairman shall preside over the meetings. In the absence of the Chairman, the Council shall elect one of its members to preside.

(3) A report of the working of the University during the previous years, together with a statement of receipts and expenditure, the balance sheet as audited, and the financial estimate shall be presented by the Vice-Chancellor to the General Council at its annual meeting.

(4) A meeting of the General Council shall be either ordinary or special.

(5) The date of every meeting shall be fixed by the Chairman or in his absence by the Vice-Chancellor.

\[\text{For the word "twice" the word "once" Substituted by Amdt. Act. 8 of 2006.}\]
(6) Notice of every meeting specifying the time and place thereof and the business to be transacted thereat shall be despatched to every member and exhibited at the office of the University 15 clear days before an ordinary meeting and 7 clear days before a special meeting:

Provided that if the notice is exhibited at the office of the University failure to serve it on any member shall not affect the validity of a meeting.

(7) No business other than the specified in the notice relating thereto shall be transacted at the meeting.

Quorum

The quorum for a meeting of the General Council shall be one-third of the total number of the members constituting the said Council, and if there is no quorum at a meeting, the presiding authority shall adjourn the meeting to such date and time as may be fixed by it:

Provided that no quorum shall be necessary for adjourned meeting, and no new subject shall be brought for consideration at such adjourned meeting.13

Power of Chairman to Call Special Meeting

The Chairman, or in any event as aforesaid, the Vice-Chancellor may whenever he thinks fit call a special meeting, and shall be bound to do so within two weeks of the receipt of a written requisition by not less than 15 members of the General Council.

Adjournments. 21. Any meeting of the General Council may, with the consent of a majority of the members present, be adjourned to any other date; but no business other than that leftover at the adjourned meeting shall be transacted at the next meeting.

A notice of such adjournment posted in the office of the University on the day on which the meeting is adjourned shall be deemed sufficient notice of the next ensuing meeting.

Decision of question by majority of votes. Each member shall have one vote. Except as otherwise provided by or under this Act all the questions brought before any meeting of the General Council held under this Act shall be decided by a majority of the vote of the members present, and, in the case of an equality of votes, the presiding authority at the meeting shall have a second or casting vote.

Minute Book. 23. (1) Minutes recording the proceedings at every meeting of the General Council and the names of the members present thereat shall be entered in the minute book and confirmed at the same or the next ensuing meeting by the person presiding.

(2) A copy of the minutes of the proceedings of each meeting of the General Council shall be forwarded to the State Government within seven days of the meeting.

(3) Minutes books prescribed by this Section shall be open at the office of the University at all reasonable time to the inspection of any member without payment.

Powers and functions of General Council. Without prejudice to section 18, the General Council shall have the following powers and functions namely :-

14(i) to appoint, from time to time, the Vice-Chancellor and Head of the Departments of the University; 14(ii) to appoint professors, assistant/associate professors and other members of the teaching staff, as well as senior administrative staff as may be necessary,
on the recommendations of the selection committee constituted by regulations for the purpose:

Provided that no action shall be taken by the General Council except in cases covered by the second proviso, in regard to the number, qualifications and emoluments of teachers, otherwise than after consideration of the recommendations of the Academic Council:

Provided further that it shall not be necessary to constitute any selection committee for making appointments—

(a) to any supernumerary posts; or

(b) to the post of professor of a person of high academic distinction, eminence and professional attainment invited by the General Council to accept the post;

(iii) to create administrative, ministerial and other necessary posts, to determine the number and emoluments of such posts, to specify minimum qualification for appointment to such posts and to appoint person to officer cadre posts on such terms and conditions of service as may be prescribed by the regulations made in this behalf, or to delegate the powers of appointments to such authority or authorities or officer or officers as it may think fit;

(iv) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and for that purpose to appoint such agents, as it may think fit;

(v) to invest any money belonging to the
University including any unapplied income, in such stock, funds, shares, or securities, as it may, from time to time, think fit or in the purchase of immovable property in India, with the like power of varying such investments from time to time;

(vi) to transfer or accept transfers of any movable or immovable property with the permission of the State Government on behalf of the University;

(vii) to enter into, vary, carry out and cancel contracts on behalf of the University and for that purpose to appoint such officers as it may think fit;

(viii) to provide the buildings, premises, furniture and apparatus and other means needed for carrying on the work of the University;

(ix) to entertain, adjudicate upon and if it thinks fit, to redress any grievances of the officers and teachers of the University; who may, for the reason, feel aggrieved otherwise than by an act of a court;

(x) to exercise such other powers and to perform such other duties as may be conferred or imposed on it by or under this Act.

Constitution of 25. Subject to the provisions of this Act and the Standing Committee regulation made in this behalf the General and appointment of Adhoc Committees by General Council.

(1) The General council may co-opt such persons to a standing committee or an ad-
26. (1) The Academic Council shall be the Supreme academic body of the University and shall. Subject to the provisions of this Act and of the regulation be responsible for, the maintenance of standards of instruction, education and examination of the University, and shall exercise such other powers and perform such other duties as may be conferred or imposed upon it by this Act or the regulations. It shall have the right to advise the General Council on all academic matters.

(2) The Academic Council shall consist of the following persons, namely: -

(a) the Vice-Chancellor, who shall be the Convenor thereof;

(b) three persons from amongst the educationists of repute or men of letters or members of the learned professionals or eminent public men, who are not in the service of the University, nominated by the Chairman in consultation with the General Council;

(c) The Director, Public Relations, Government of Madhya Pradesh;

(d) A nominee of Editors Guild on the General Council;

(e) All the Heads of the Departments of the University;

(f) All professors other than the Heads of the Departments, if any;

(g) The Rector of the University;

(h) An Editor of a well known Hindi daily to be
nominated by the State Government;

(i) A teacher of journalism who is the member of the General Council; and

(j) A Mass Communication expert of Madhya Pradesh to be nominated by the State Government.

(3) The term of the members other than ex-officio members shall be five years.

Powers and duties of Academic Council.

27. Subject to the provisions of this Act and the regulations, the Academic Council, shall, in addition to all other powers vested in it, have the following powers, namely :-

(i) to report on any matter referred or delegated to it by the General Council;

(ii) to make recommendations to the General Council with regard to the creation, abolition or classification of teaching posts and their duties and emoluments;

(iii) to formulate and modify or revise schemes for the organisation of the faculties, and to assign to such faculties their respective subject and also to report to the General Council as to the expediency of the abolition or sub-division of any faculty or the combination of one faculty with another;

(iv) to promote research within the University and to require from time to time, reports on such research;

(v) to consider proposals submitted by the faculties;

(vi) to make arrangements through regulations for the instruction and examination of persons other than those enrolled in the University.

(vii) to appoint committees for admission to the University;
(viii) to recognize diplomas and degrees of other University and institutions and to determine their equivalence in relation to the diplomas and degrees of the University;

(ix) to fix, subject to any conditions accepted by the General Council, the time, mode and conditions of the competition for fellowship, scholarships and other Prizes, and to award the same;

(x) to make recommendations to the General Council in regard to the appointment of examiners and, if necessary, their removal and the fixation of their fees, emoluments and travelling and other expenses;

(xi) to make arrangements for the conduct of examinations and to fix dates for holding them;

(xii) to declare the result of the various examinations, or to appoint committees or officers to do so, and to make recommendations regarding the conferment or grant of degrees, honours, diplomas, titles and marks or honour;

(xiii) to award stipends, scholarships, medals and prizes and to make other awards in accordance with the regulations and such other conditions as may be attached to the awards;

(xiv) to publish lists of prescribed or recommended textbooks and to publish syllabus of the prescribed courses of study;

(xv) to prepare such forms and registers as are from time to time, prescribed by regulations; and

(xvi) to perform in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying
Procedure of the meeting of Academic Council.

1. The Academic Council shall meet as often as may be necessary, but not less than two times during an academic year.

2. The quorum for a meeting of the Academic Council shall be one third of the total number of the member constituting the said Council and in the absence of the requisite quorum, the meeting of the said Council shall be adjourned for half an hour to meet at the same venue with the same agenda:

Provided that no quorum shall be necessary for adjourned meeting.

3. Each member shall have one vote. Except as otherwise provided by or under this Act all questions brought before any meeting of the Academic Council held under this Act shall be decided by a majority of the votes of the members present, and, in the case of an equality of votes, the presiding authority at the meeting shall have a second or casting vote.

4. Every meeting of the Academic Council shall be presided over by the Convenor or in his absence a member chosen by the meeting to preside on the occasion.

5. If urgent action by the Academic Council becomes necessary, the Convenor of the Academic Council may permit the business to be transacted by circulation of papers to at least five members including the Rector. The papers shall be placed before the next meeting of the Academic Council for confirmation.

Managing Committee.

There shall be managing committee consisting the following:

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15 For the words "six times" the words "two times" Substituted by Amdt. Act. 8 of 2006.
(i) Chief minister of Madhya Pradesh shall be the President of the committee;

(ii) The Minister-in-charge of Finance, Government of Madhya Pradesh;

(iii) The Vice-Chancellor of the University;

(iv) The Secretary to Government, Madhya Pradesh Public Relations Department;

(v) The Rector of the University; and

(vi) Three members of the General Council to be nominated by the General Council.

Powers and functions of Managing Committee.

30. (1) The Managing Committee shall consider and decide matters relating to administrative policy to the extent they are delegated to it by the General Council.

(2) The Managing Committee may delegate the powers to such extent as it may decide, to a sub-committee or to the Vice-Chancellor.

Procedure of the meeting of Managing Committee.

31. (1) The meeting of the managing Committee shall be called by the Vice-Chancellor but it shall meet at least once in six months;

(2) The term of office of member of the Managing Committee shall be similar to his/her term in the General Council.

(3) All decisions of the Managing Committee shall be taken by a majority of the members present.

(4) In the absence of the President, a meeting of the Managing Committee shall be presided over by a member of the Committee elected by it.

(5) The Vice-Chancellor shall give a seven days notice for convening the meeting of the Committee.

(5-a) The quorum for a meeting of the managing

18 Section 30, substituted by Amdt. Act 8 of 2006.
19 Section 31(1) substituted by Amdt. Act 8 of 2006.
20 New sub-section (5-a) of section 31 inserted by Amdt. Act 8 of 2006.
Committee shall be one third of the total number of the members and in the absence of the requisite quorum, the meeting of the said committee shall be adjourned for half an hour to meet at the same venue with the same agenda:

Provided that no quorum shall be necessary for adjourned meeting.20

Finance Committee. 32. (1) Three shall be a Finance Committee constituted by the General Council consisting of the following, namely:-

(a) The Vice-Chancellor of the University;
(b) The Rector;
(c) Secretary, Public Relations Department, Government of Madhya Pradesh or his nominee not below the rank of Deputy Secretary;
(d) Two members of the General Council to be nominated by the Chairman;
(e) Secretary to Government, Madhya Pradesh, Finance Department or his nominee not below the rank of Deputy Secretary.

(2) The members of the Finance committee shall be ex-officio.

(3) The functions and duties of the Finance Committee shall be as follows, namely:-

(i) to examine and scrutinise the annual budget of the University and to make recommendation on financial matters to the General council;
(ii) to consider the periodical statements of accounts and to review the finances of the University from time to time and to consider reappropriation statement and audit reports and to make recommendations to the General Council:
(iii) to give its views and to make recommendations to the General Council on any financial question affecting the University either on its own initiative or on reference from the General Council or the Vice-Chancellor.

(4) The finance Committee shall meet at least once every year. Three members of the Finance Committee shall form the quorum.

(5) In case of difference of opinion among the members, the opinion of the majority of the members present shall prevail.

Selection Committee.

Selection Committee. 33. (1) The General Council shall constitute selection committees for making recommendation to the General Council for appointment to posts of professors, associate professors, teachers and other Officer level staff.

(2) The selection Committee shall consist of the following members:

22(a) The Vice-Chancellor who shall be the Convenor of the Committee;

(b) The Vice-Chancellor of a University of Madhya Pradesh who shall be a member of the General Council;

(c) Editors Guild representative in the General Council;

(d) The Head of the Department concerned, if any, provided he holds a post not lower than the level of the post for which the selection is to be made;

(e) Two expert for selecting professors, associate professors and assistant professors to be nominated by the Academic Council;

(f) Secretary, Public Relations, Government of Madhya Pradesh.

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21 For the words "four times" the words "once" Substituted by Amdt. Act. 8 of 2006.
The meeting of the selection committee shall be convened by the Vice-Chancellor whenever necessary. The Vice-Chancellor shall preside over the meetings of the selection committee.

Funds of University.

(1) There shall be for the University a Fund which shall include -
(a) any contribution or grant made by the State Government;
(b) any contribution or grant made by the University Grants Commission or the Union Government;
(c) any contribution made by public sector undertakings;
(d) any bequests, donations, endowments or other grants made by private individuals or institutions;
(e) income received by University from fees and charges, and
(f) amount received from any other source.

(2) The amount in the said Fund shall be kept in a Scheduled Bank as defined in the Reserve Bank of India Act, 1934 or may be invested in such securities authorized by the Indian Trust Act, 1882, as may be decided by the General Council.

(3) The said Fund will be operated by the Vice-Chancellor or senior officers of the University authorised for such purpose and in such manner as may be prescribed by regulations.

Annual Accounts and Audit.

(1) The Annual Accounts of the University shall be prepared under the direction of the General Council.

(2) The accounts of the University shall be audited by the auditors appointed by the General Council.
(3) The State Government/the Union Government shall have the power to direct audit of the grants given by it for a specific purpose to the University.

23(4) A copy of the audited accounts together with the audit report shall be placed in the meeting of the General Council and shall also be submitted to the State Government and thereafter it shall be published.23

(5) The Annual Accounts shall be considered and passed by the General Council at its annual meeting.

Financial Estimates. 36. (1) The General Council shall approve before such date as may be prescribed by the regulations, the financial estimates for the ensuing year.

(2) The Vice-Chancellor may in case where the expenditure in excess of the amount provided in the budget is to be incurred or in cases of urgency for reasons to be recorded in writing, incur expenditure subject to such restrictions and conditions specified in the regulations. Where no provision has been made in the budget in respect of such excess expenditure a report shall be made to the General Council at its next meeting.

(3) An Annual report prepared by the Vice-Chancellor shall be submitted to the General Council at its annual meeting for its approval.

(4) The copies of the annual report shall be submitted to the State Government. The report shall be laid before the State Legislature as early as possible on its receipt by the State Government.

Execution of Contracts. 2437. All contracts relating to the management and administration of the University shall be expressed as made by the General Council

and shall be executed by the Vice-Chancellor or by an officer authorized by him.  

Eligibility for Admission of Students.  
No student shall be eligible for admission to a course of study for a degree or diploma, unless he possesses such qualifications as may be prescribed by the regulations.  

Residence of Students.  
The University shall maintain separate hostels for male and female students/participants of the courses run by it.  

Honorary Degrees.  
If two thirds or more of the members of Academic Council recommended that an honorary degree or academic distinction be conferred on any person on the ground that he is, in their opinion by reason of eminent attainment and position, fit and proper to receive such degree or academic distinction, the General Council may, by a resolution, decide that the same may be conferred on the person recommended.  

Withdrawal of Degree or Diploma.  
The General Council, may withdraw any distinction, degree, diploma or privilege conferred on or granted to any person other than an honorary degree by a resolution by the majority of not less than two thirds of the members of the General Council present and voting at the meeting, if such person has been convicted by a court of law for an offence, which in the opinion of the General Council involves moral turpitude or if he has been guilty of gross misconduct.  

(2) No action under this section shall be taken against any person unless he has been given an opportunity to show cause against the action proposed to be taken.  

(3) A copy of the resolution passed by the General council shall be immediately sent to the person concerned.  

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(4) The decision of the General Council in such cases shall be final.

Discipline. 42.  
(1) The final authority responsible for maintenance of discipline among the students of the University shall be the Vice-Chancellor. His directions in that behalf shall be carried out by the Rector and Heads of the Department, hostels and institutions.

(2) Notwithstanding anything contained in sub-section (1) the punishment of debarring a student from the examination or rustication from the University or a hostel or an institution, shall be provisional till the next meeting of the Academic Council which shall be the final authority:

Provided that no such punishment shall be imposed without giving to the student concerned a reasonable opportunity to show cause against the action proposed to be taken against him.

Sponsored Schemes. 43. Whenever the Sansthan receives funds from any Government, the University Grants Commission or other agencies sponsoring a scheme to be executed by the Sansthan, notwithstanding anything in this Act and regulations –

(a) the amount received shall be kept by the Sansthan separately from the Sansthan fund and utilized only for the purpose of the scheme; and

(b) the staff required to execute the scheme shall be recruited in accordance with the terms and conditions stipulated by the sponsoring organisation.

Grant to University. 2544. The State Government shall give grants to the University, and in addition the University may receive specific or general grants from other State Governments, Government of India and other institutions.25

Transfer of property. 45. The State Government may transfer to the University buildings, lands or any other property, whether movable or immovable for use and management by the University on such conditions and subject to such limitations as the State Government may deem fit for the purposes of this Act.

Proceedings of University not invalidated by vacancies. 46. No act or proceeding of any authority, committee or council of the University shall be invalid merely by reason of –

(a) any vacancy in or defect in the constitution thereof; or
(b) any defect in the election, nomination or appointment of a person acting as a member thereto, or
(c) any irregularity in its procedure not affecting the merits of the case.

Removal of difficulties. 47. (1) If any difficulty arises in giving effect to the provisions of this Act the Government may by an order in writing remove the same: Provided that no such order shall be inconsistent with the provisions of this Act; Provided further that no order shall be made under this section after the expiry of three years from the commencement of this Act.

(2) Every order made under this section shall be laid on the table of the Legislative Assembly.

Transitory provisions. 48. Notwithstanding anything in this Act and the regulations, the Vice-Chancellor may, with the previous approval of the Chairman and subject to the availability of funds, discharge all or any of the functions under this Act and the regulations and for that purpose may exercise any powers to perform any duties, which by this Act and the regulations are to be exercised or performed by any authority
of the University until such authority comes into existence as provided by this Act and the regulations.

Indemnity. 49. No suit, prosecution or other legal proceedings shall lie against and no damages shall be claimed from the University, the Vice-Chancellor, the authorities or officers of the University or any other person in respect of anything which is in good faith done or purporting to have been done in pursuance of this Act or any regulations made thereunder.

Act to have overriding effect. 50. The provisions of this Act and any regulations made thereunder shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.

Power of General Council to make regulation. 51. The General Council may make regulations, not inconsistent with this Act to provide for all the matters for which provision is required to be made under this Act by regulations:

Provided that the General Council shall not make any regulation affecting the status, powers or constitution of any authority of the University until such authority has been given an opportunity of expression of an opinion in writing on the proposed changes, and any opinion so expressed shall be considered by the General Council.
मध्यप्रदेश राज्यपत्र
(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 28] भोपाल, शानिवार, दिनांक 25 जनवरी 2020—माघ 5, शक 1941

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 25 जनवरी 2020

कः 1489-22-इक्तिमाद-अ(-प्रा.)—मध्यप्रदेश विधान सभा का निर्दिष्ट अधिनियम जिस पर दिनांक 22 जनवरी 2020 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एवं इससे सर्वसाधारण को जानकारी के लिए प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेष यादव, अपर सचिव।

मध्यप्रदेश अधिनियम

क्रमांक 9 सन् 2020

मध्यप्रदेश माखनलाल चतुर्वेदी राष्ट्रीय पत्रकारिता एवं संचार विश्वविद्यालय
(संस्थान) अधिनियम, २०१९।

[दिनांक २२ जनवरी, २०२० को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राज्यपत्र (असाधारण)" में दिनांक २५ जनवरी, २०२० को प्रयोग वार प्रकाशित की गई।]

मध्यप्रदेश माखनलाल चतुर्वेदी राष्ट्रीय पत्रकारिता एवं संचार विश्वविद्यालय अधिनियम, १९९० को और संशोधित
करने हेतु अधिनियम।

भारत गणराज्य के सरलवे वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निर्माणित रूप में यह अधिनियमः रहे —

१. (१) इस अधिनियम का संशोधन नाम मध्यप्रदेश माखनलाल चतुर्वेदी राष्ट्रीय पत्रकारिता एवं संचार
विश्वविद्यालय (संस्थान) अधिनियम, २०१९ है।

२. यह ऐसी तारीख को प्रवृत्त होगा जो राष्ट्र सरकार, अधिसूचना द्वारा नियत करे।

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भारा १५ का २. मध्यप्रदेश मान्यताल चुनाव की राज्यपाल प्रकार एवं संबंधित विश्वविद्यालय अधिनियम, १९९० (क्रमांक १५ सन् १९९०) को धारा १५ में, उप-धारा (१) में,—

(एक) खण्ड (छह) और (सात) के स्थान पर, निम्नलिखित खण्ड स्थापित किए जाएं, अथवा—

"(छह) मध्यप्रदेश राज्य का एक संसद सदरमुख, जो राज्य सरकार द्वारा नामनिदेशित किया जाएगा;

(सात) मध्यप्रदेश राज्य से राज्यसभा का एक सदरमुख, जो राज्य सरकार द्वारा नामनिदेशित किया जाएगा;"

(दो) खण्ड (नौ) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अथवा—

"(नौ) मध्यप्रदेश के मुख्यमंत्री द्वारा नामनिदेशित विभिन्न तीन राज्यों के प्रत्येक का एक संचार प्रतिनिधि;"

(तीन) खण्ड (शेष) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अथवा—

"(शेष) व्यापारिक संस्थान जनसम्प्रदाय का विशेषता या विज्ञान क्षेत्र का विशेषज्ञ, राज्य सरकार द्वारा नामनिदेशित किया जाएगा;"

(चार) खण्ड (पंच) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अथवा—

"(पंच) महादेशभक्ति, भारतीय जनसंघ संस्थान नई दिल्ली (इंडियन इंस्टीट्यूट ऑफ माय समूहितिक्रम).

(पांच) खण्ड (बीस), (इक्कोस) और (बाईस) के स्थान पर, निम्नलिखित खण्ड स्थापित किए जाए, अथवा—

"(बीस) भारतीय भाषा (हिंदी की छोटकार) के दैनिक समाचार पत्र के संस्करणों को समीक्षित कर रजिस्टर न्यूज़ पेपर ऑफ इंडिया द्वारा प्रमाणित संबंधित पांच प्रसार वाले समाचार पत्रों में से एक का विषय प्रकाश.

(इक्कोस) भारत के हिंदी दैनिक समाचार पत्र के संस्करणों को समीक्षित कर रजिस्टर न्यूज़ पेपर ऑफ इंडिया द्वारा प्रमाणित संबंधित प्रसार वाले समाचार पत्र में से एक का विषय प्रकाश.

(बाईस) अपने मुख्य संस्थापत्ता कार्यालय के द्वारा नामनिदेशित कोई प्रतिनिधि जो सभी से निम्न क्षेत्रों का न हो;"

(छह) खण्ड (पच्चीसी) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अथवा—

"(पच्चीसी) मनोरंजन संचार क्षेत्र का एक विषय विशेष जो राज्य सरकार द्वारा नामनिदेशित किया जाएगा;"

(सात) खण्ड (सत्ताईसी), (अट्टाईसी) और (उन्नीसी) के स्थान पर, निम्नलिखित खण्ड स्थापित किए जाए, अथवा—

"(सत्ताईसी) राज्य सरकार द्वारा नामनिदेशित निम्नलिखित प्रत्येक क्षेत्र से ख्यातिप्राप्त एक विशेषज्ञ:—

(क) तेलीविजन संचार मैटल से एक प्रतिनिधित्व प्रकाश;

(ख) कम्यूटर या सूचना प्रोत्साहनको का एक ख्यातिप्राप्त विशेषज्ञ;

(ग) सोशल मोडिया का एक प्रतिनिधित्व विशेषज्ञ;

(घ) विकास संचार का एक प्रतिनिधित्व विशेषज्ञ;

(अट्टाईसी) दो विभिन्न राज्यों में प्रत्येक से एक विषय इंडी मोडिया को भारत प्रदेश के मुख्यमंत्री द्वारा नामनिदेशित किया जाएगा;

(उन्नीसी) मध्यप्रदेश के एक विभिन्नविभाग का कुलपति जो राज्य सरकार द्वारा नामनिदेशित किया जाएगा;"

(तीन) मध्यप्रदेश विधान सभा का एक-सदरमुख, जो विधान सभा के अध्यक्ष द्वारा नाम-निदेशित किया जाएगा.
THE MADHYA PRADESH MAKHANLAL CHATURVEDI RASHTRIYA PATRAKARITA AVAM SANCHAR VISHWAVIDYALAYA (SANSHODHAN) ADHINIWAM, 1990

An Act further to amend the Madhya Pradesh Makhanlal Chaturvedi Rashtriya Patrakarita Avam Sanchar Vishwavidyalaya Adhiniyam, 1990.

Be it enacted by the Madhya Pradesh Legislature in the Seventieth year of the Republic of India as follows:—

1. (1) This Act may be called the Madhya Pradesh Makhanlal Chaturvedi Rashtriya Patrakarita Avam Sanchar Vishwavidyalaya (Sanshodhan) Adhiniyam, 2019.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In Section 15 of the Madhya Pradesh Makhanlal Chaturvedi Rashtriya Patrakarita Avam Sanchar Vishwavidyalaya Adhiniyam, 1990 (No. 15 of 1990), in sub-section (1),—

(i) for clauses (vi) and (vii), the following clauses shall be substituted, namely:—

“(vi) A Member of Parliament from Madhya Pradesh to be nominated by the State Government;

(vii) A Member of Rajya Sabha from Madhya Pradesh to be nominated by the State Government”;

(ii) for clause (ix), the following clause shall be substituted, namely:—

“(ix) One media representative each from three different States to be nominated by the Chief Minister of Madhya Pradesh”;

(iii) for clause (xiii), the following clause shall be substituted, namely:—

“(xiii) An eminent public relation expert or an expert from the field of advertisement to be nominated by the State Government”;

(iv) for clause (xv), the following clause shall be substituted, namely:—

“(xv) The Director General, Indian Institute of Mass Communication, New Delhi”;

Short title and commencement.

Amendment of Section 15.
for clauses (xx), (xxi) and (xxii), the following clauses shall be substituted, namely:

“(xx) A senior journalist among five largest circulated daily Newspaper of Indian Language (other than Hindi Language) the circulation of which (including all combined editions) is certified by Registrar, Newspapers for India;

(xxi) A senior journalist of the largest circulated Daily Hindi Newspaper of India the circulation of which (including all combined editions) is certified by Registrar, Newspapers for India;

(xxii) The Additional Chief Secretary Finance or any officer nominated by him not below the rank of a Secretary;”;

for clause (xxv), the following clause shall be substituted, namely:

“(xxv) One senior expert from the field of entertainment communication to be nominated by the State Government;”;

for clauses (xxvii), (xxviii) and (xxix), the following clauses shall be substituted, namely:

“(xxvii) One eminent expert each from the following fields nominated by the State Government:

(a) Journalist of Television News Channel;

(b) eminent expert of Computer or Information Technology;

(c) distinguished expert of Social Media;

(d) distinguished expert of Development Communication;

(xxviii) One eminent Hindi Media Professional from two different States to be nominated by the Chief Minister of Madhya Pradesh;

(xxix) A Vice-Chancellor of a University of Madhya Pradesh to be nominated by the Chancellor;

(XXX) One Member of Madhya Pradesh Legislative Assembly to be nominated by the Speaker of Legislative Assembly.”.